

**Central Administrative Tribunal  
Principal Bench**

**CP No.416/2017 in  
OA No.1494/2015**

New Delhi, this the 19<sup>th</sup> day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Prem Singh (Aged about 59 years)  
S/o Sh. Man Singh  
R/o Shani Bazar Gali, Johripur, Delhi-94. .... Applicant

(By Advocate: Ms. Anju Bharti for Shri L.K. Giri)

Vs.

1. Shri Mohan Jeet Singh, Commissioner  
East Delhi Municipal Corporation  
Udhyog Sadan, Patparganj, Industrial Area  
Delhi -92.
2. Sh. Vivek Pandey, Add. Commissioner (Engg.) East  
Udhyog Sadan, Patparganj, Industrial Area  
Delhi -92
3. Sh. Vivek Pandey  
Addl. Commissioner-I  
Udhyog Sadan, Patparganj, Industrial Area  
Delhi -92.
4. Sh. Nazarool Islam  
Executive Engineer M (I)  
Shahdara North Zone  
MCD, Delhi. .... Respondents

(By Advocate: Ms. Sangita Rai and Shri Pradeep Singh Tomar)

**ORDER (ORAL)**

**Justice Permod Kohli :-**

Vide Order dated 03.02.2017 following directions were issued:-

"4. In this view of the matter, impugned Annexure A order dated 24.03.2015 does not stand scrutiny of

law and is liable to be set aside. Accordingly, it is done so. The respondents are directed to reconsider the applicant's request for withdrawal of resignation taking into consideration that his representation is dated 18.04.2012 and not 14.08.2012, and pass an appropriate order in terms of the relevant Rules within a period of three months from the date of receipt of a copy of this order."

2. Ms. Sangita Rai, learned counsel, appearing for the respondents has today placed a copy of the Order dated 01.08.2017 whereby the claim of the applicant for withdrawal of the resignation has been rejected. Learned counsel for the applicant has already challenged this order.

3. In this view of the matter, the present contempt proceedings are rendered infructuous and are hereby dropped.

**( Praveen Mahajan)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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